# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.1352/97

dt.16-10-97

#### Between

A.S.V.Sriramachandra Murthy

: Applicant

#### and

1. Chief Engineer South Zone All India Radio & Television Swami Sivanandha Sal... Chennai 600 005

2. Zonal Secretary South Zone All India Radio & Doordarshan PB No.20 Amberpet Hyderabad

3. K. Rajeswari Sr. Engg. Asstt. TV Relay Centre, Siddipet Medak,

: Respondents

Counsel for the applicant

: M. Rama Rao Advocate

Counsel for the respondents

: N.R. Devaraj Sr.OGSC

## CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) Q

OA.1352/97

dt.16-10-97

### Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Mr. M. Rama Rao for the applicant and Mr. Devaraj for the respondents.

1. The applicant is aggrieved with the impugned order No.

- 1. The applicant is aggrieved with the impugned order No. 19(6)/97-S.II/3290 dtated 8-10-1997 issued by Respondent-1 whereby he has been transferred from Doordarshan Kendra, Hyderabad to TVHPT, Nandyal. The applicant projects some difficulties in having to move out to Nandyal in compliance with the impugned order, two of the reasons being that (i) his children are studying in the local schools and the transfer has been ordered in the middle of the academic year, and, (ii) his wife is employed in Hyderabad. He further complains that certain Engineering Assistants have been working at Hyderabad for longer periods than himself.
- 2. It is noticed that the applicant has not submitted any representation to the concerned authorities in this regard and has straightaway approached this Tribunal before exhausting any of the avenues that are available for redressal of his grievance. He may, therefore, submit a detailed representation stating any or all the above reasons therein. This may be done within the next three days. Respondent-1 shall have his case examined, if such a representation is received within the time specified above, take a suitable decision thereon and communicate the same to him within 15 days of the date of its receipt in his office. Until a decision is communicated to him as indicated above, the applicant shall not be dislodged from his present-post.

3. Thus the OA is disposed of at the admission stage.

(H. Rajendra Prasad) Member(Admn.)

Dated: 16 October, 97 Dictated in Open Court

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O.A. 1352/97.

To

- 1. & The Chief Engineer,
  South Zone, All India Radio & Television,
  Swami Sivanandha Sai, Chennai-5.
- The Zonal Secretary, South Zone, All India Radio & Doordarshan, P.B.No. 20 Amberpet, Hyderabad.
- 3. The copy to Mr. M. Rama Rao, Advocate, CAT. Hyd.
- 4. One copy to Mr.N.R Devraj, Sr.OGSC.CAT.Hyd.
- 5. One copy to HHRP.M.(A) CAT. Hyd.
- 6. One copy to D.R. (A) CAT. Hyd.
- 7. One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON BBE MR.JUSTICE.
VICE-CHAIRMAN

THE HON BLE MR. H. RAJENDRA PRASAD (M(A)

DATED:- 16/10/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

1352/97. Q.A.No.

T.A.No.

(W.P.

Admitted and Interim directions issued.

All owed

Disposed of with Directions.

Dismijssed.

Dismissed as withdrawn

Dismissed for default

Ordered Rejedted

No. order as to costs

केन्द्रोय प्रशासनिक संधिकरण Central Administrative Inhunal RATIFICATION.

HYDEKABAD DENCH